

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00226/2021

Dated Tuesday the 9th day of March Two Thousand Twenty One

CORAM : HON'BLE SHRI. S. N. TERDAL, Member (J)
HON'BLE SHRI. C. V. SANKAR, Member (A)

(Through Video Conferencing)

B.Girish, S/o. B. Ramdas,
N-4, MIG Flats,
Foreshore Estate,
Chennai 600028.

....Applicant

By Advocate M/s. R. Malaichamy

Vs

1.Union of India,
rep by the Secretary DPIIT & Chairman,
National Productivity Council (NPC),
Ministry of Commerce & Industry,
Udyog Bhavan, New Delhi 110011.

2.The Director General,
National Productivity Council (NPC),
Under Ministry of Commerce & Industry,
Utpadakta Bhavan,
5-6, Institutional Area,
Lodi Road, New Delhi 110003.

3.The Deputy Director,
National Productivity Council (NPC),
Under Ministry of Commerce & Industry,
Utpadakta Bhavan,
5-6, Institutional Area,
Lodi Road, New Delhi 110003.

4.Shri. Arun Kumar Jha (I.E.S: 1985),
Presently, The Director General,

National Productivity Council (NPC),
Under Ministry of Commerce & Industry,
Utpadakta Bhavan,
5-6, Institutional Area,
Lodi Road, New Delhi 110003.

5. The Director & Head,
Ambedkar Institute of Productivity,
National Productivity Council,
No. 6, SIDCO Industrial Estate,
Ambattur, Chennai 600050.Respondents

By Advocate Mr. K. Rajendran, SCGSC

ORAL ORDER**(Pronounced by Hon'ble Shri. S. N. Terdal, Member(J))**

This OA is filed seeking following reliefs:

"1) To call for the records of the 3rd respondent pertaining to his order made in (1) No. NPC/Admin/FR56J/3/20-21 dated 04.01.2021 and the order of 2nd respondent made in (2) No. NPC/FR/56J/3/2020-21 dated 04.01.2021 and set aside the same; consequent to,

2) Direct the respondents to reinstate the applicant into service with all attendant benefits; and

3) To pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case."

2. Heard Mr. T. Ashok Raj, counsel for the applicant & Mr. K. Rajendran, SCGSC appearing for the respondents on advance notice.

3. At the time of hearing, both the counsels submit that the statutory appeal dt. 07.01.2021 filed before the appellate authority is pending for consideration.

4. Hence, without going into the merits of the case, this OA is disposed of with direction to the appellate authority to consider the appeal dt. 07.01.2021 filed by the applicant and pass a reasoned and speaking order as per law within a period of 45 days from the date of receipt of a copy of this order.

5. OA is disposed of at the admission stage. No costs.

(C.V.Sankar)
Member(A)

09.03.2021

SKSI

(S.N.Terdal)
Member(J)